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Date: 26/11/2025

(2018) 06 CHH CK 0109 Chhattisgarh High Court

Case No: CONT No. 552 Of 2018

Subhash Agrawal APPELLANT

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Seema Thakur RESPONDENT

Date of Decision: June 21, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Akash Pandey

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Heard.
- 2. This contempt petition has been filed by the petitioner herein, alleging non-compliance of this Court's order dated 27.11.2017 passed in W.P.(C) No.

3173 of 2017.

- 3. After hearing learned counsel appearing for the petitioner, I deem it appropriate to give one opportunity to the respondent/contemnor to ensure
- compliance of this Court's order dated 27.11.2017 passed by this Court.
- 4. The petitioner may also make additional representation along with the copy of this order within ten days from today before the respondent and, in
- turn, the respondent shall ensure the compliance of this Court's order dated 27.11.2017 in its letter and spirit expeditiously.
- 5. With the aforesaid direction, the contempt case stands finally disposed of.